

**COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 192 OF 2019

Dated: 22nd July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Punjab State Power Corporation Limited	...Appellant(s)
Versus	
GVK Power (Goindwal Sahib) Limited & Anr.	...Respondent (s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Amit Kapur
Mr. Vishrov Mukerjee
Mr. Janmali Manikala
Mr. Yashaswi Kant for R-1

Mr. Sakesh Kumar
Ms. Gitanjali N. Sharma for R-2

ORDER

Heard learned counsel for the Appellant as well as Respondents. The dispute seems to be Surface Transportation Charges. If the distance from pick up point to the railway siding is beyond 20 kms., according to the Appellant generating company, the rate should be as per the actuals incurred by the Appellant. If the distance is beyond 20 kms., according to Respondent licensee, the STC has to be in terms of respective coal mines charged the respective licensee generating station like Lehara Mohabbat etc..

We direct the Respondent-licensee to produce bills wherein they had paid STC for the distance beyond 20 kms. for the relevant period paid or payable to Coal Company in terms of notifications of concerned authorities after duly serving advance copy to the other side.

List the matter for further hearing on **29.07.2019.**

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

pr/mkj